## <u>COURT-I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 322 OF 2017

## Dated: 15<sup>th</sup> May, 2018

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### Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: Madhya Pradesh Power Management Co. Ltd. Vs. Central Electricity Regulatory Commission & Ors.			Appellant(s) Respondent(s)
Counsel for the Appellant(s) :	Ms.R. Mekhala Mr. G.Umapati Mr. Aditya Sing	hy	
Counsel for the Respondent(s) :	Ms. Raveena Dhamija Mr. Yashaswi Kant for R.2 Ms. Garima Srivastava h/f Mr. Rajiv Srivastava for R.3 to 6		

Mr. Vivek Kumar for R.10

# <u>ORDER</u>

Learned counsel for respondent No.2 and learned counsel for respondent Nos. 3 to 6 seek two weeks more time to file reply. She may take steps to file the same on or before 30.05.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 30.07.2018.

(Justice N. K. Patil) Judicial Member ts/mk (I.J. Kapoor) Technical Member